

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 127**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Sufactanta India Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.08.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant: - Mr. Ashwini Kumar Singh, Advocate- For Applicant in  
I.A. No. 3377/2021

**ORDER**

On account of paucity of time as the matters of Mumbai Bench have to be taken by one of us (Bhaskara Pantula Mohan, Acting President), hearing is deferred to 13.09.2021.

- sd -

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

- sd -

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

05.08.2021

Vineet